

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1082
ANSWERED ON:13.07.2009
STRIKES AND LOCK OUTS
Nahata Smt. P. Jaya Prada

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of mandays wasted due to strike, lock-outs and lay-offs in public and private sectors during each of the last three years and the current year, State-wise and Sector-wise;and

(b) the steps taken by the Government to stop such incidents in future?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): A Statement showing the number of mandays lost due to strike, lock-outs and lay-offs in public and private sectors, State-wise for the period is annexed.

(b): The Industrial Disputes Act, 1947, provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and conciliation by the Industrial Relations Machinery of the appropriate Government for resolution of industrial disputes.

The conciliation officers of the Central Government and State Governments take steps in their respective jurisdictions, to intervene, mediate and resolve Industrial disputes. In the event of receipt of Failure of conciliation, the appropriate Government concerned takes a view on referring the dispute for adjudication; In a few important matters, the Government may also intervene at an appropriate level to resolve the conflict.